

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 154

CP No. 50/Chd/Chd/2023

IN THE MATTER OF

Divya Singla

...

Petitioner

Versus

Majesty Estates Limited

...

Respondent

Under Section: 241(1), 242(4), 244(1), CA 2013

Order delivered on 10.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 19.07.2024.

Sd/-
Court Officer